

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP(IB) No. 171/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Ltd

...Petitioner

Vs.

Cheema Paper Mills Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Vishav Bharti Gupta, Advocate

ORDER

A date is requested by Ld. Counsel for the respondent for filing the reply. Let the same be filed within one week with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel of the opposite. It would be the last opportunity. List the matter be listed on 06.05.2024.

-Sd/-

(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)